

Sl.No.	State	Total No. of properties
6.	Delhi	487
7.	Daman and Diu	4
8.	Goa	263
9.	Gujarat	146
10.	Haryana	9
11.	Karnataka	20
12.	Kerala	60
13.	Madhya Pradesh	808
14.	Maharashtra	48
15.	Rajasthan	22
16.	Tamil Nadu	34
17.	Uttar Pradesh	4991
18.	Uttarakhand	50
19.	West Bengal	2735
GRAND TOTAL		9280

(B) List of properties of chinese nationals vested

Sl.No.	State	Total No. of properties
1.	Assam	15
2.	West Bengal	51
3.	Meghalaya	57
4.	Karnataka	1
5.	Delhi	1
6.	Maharashtra	1
GRAND TOTAL		126

Mechanism to rescue child labourers

*48. SHRIMATI SASIKALA PUSHPA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether Government has any robust mechanism to rescue child labourers from work places;

(b) if so, the details thereof;

(c) whether Government has put in place any mechanism to ensure that rescued/withdrawn children are linked to formal education system; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI SANTOSH KUMAR GANGWAR): (a) and (b) After strengthening the legislative framework through amendment in Child Labour Act, Government has framed the Child Labour (Prohibition and Regulation) Amendment Rules, 2017 on 2.6.2017 to ensure effective enforcement including prevention, rescue and rehabilitation of child labour. For rescue the Rules *inter alia* provide for District Nodal Officer (DNO) and Task Force at district level under Chairpersonship of District Magistrate. Due to this initiative, at present DNOs have been nominated in 569 districts. Ministry has also framed Standard Operating Procedure (SOP) as a ready recknor for enforcing agencies and other stakeholders to provide a comprehensive mechanism for rescue of child labour. Government has developed an online portal PENCiL (Platform for Effective Enforcement for No Child Labour) to provide a mechanism for enforcement of the provisions of the Child and Adolescent Labour (Prohibition and Regulation) Act, 1986 and effective implementation of the National Child Labour Project (NCLP) Scheme. In order to strengthen rescue, the complaint corner of the portal has been operationalised with effect from 24.10.2017 and DNOs appointed by the State Governments have been linked with the portal.

(c) and (d) Under project based action Government is implementing National Child Labour Project (NCLP) Scheme for rehabilitation of child labour. Under the scheme, survey for identification of child labour is conducted on regular basis by the District Project Societies under the Chairmanship of District Magistrate/Collector. Children rescued/withdrawn from work in the age group of 9-14 years are enrolled in the NCLP Special Training Centres for educational rehabilitation. Children in the age group of 5-8 years are directly linked to the formal education system through a close coordination with the Sarva Shiksha Abhiyan (SSA). The online portal PENCiL provides for the tracking of rescued child who is enrolled under NCLP Scheme. This child tracking component of PENCiL portal facilitates monitoring of the educational rehabilitation of child labour.

Infiltration of terrorists

*49. SHRI PARTAP SINGH BAJWA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether infiltration of terrorists has been reported from border States including Punjab during the last three years and the current year;